

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT No.-2

Customs Appeal No.415 of 2010

(Arising out of Order-in-Appeal No.159/2009 dated 30/11/2009 passed by Commissioner (Appeals) Customs, Bangalore)

M/s Polybond Organics Pvt. Ltd.

.....Appellant

No.4 &5, 4th Floor, Narang Chambers,
99/3, N.R. Road, Bangalore-560002

VERSUS

Commissioner, Customs, Bangalore

....Respondent

16/1, S.P. Complex Lalbagh Road, Bangalore-560027

APPEARANCE:

None for the Appellant

Shri K.A. Jathin, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO.20794/2023

DATE OF HEARING : 10.08.2023

DATE OF DECISION : 10.08.2023

PER: P.A. AUGUSTIAN

On matter being called, neither anybody appeared nor is there any adjournment request. We also find that the matter has been repeatedly coming up on Board and the appellant was either unrepresented or sought adjournment on all the dates. It seems that the appellant is not interested in pursuing the appeal.

Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Nihal